

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-81/2007/1290/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri J. Singh,
Civil Judge and Asstt. Sessions Judge No. 1
cum i/c District & Sessions Judge,
Cachar, Silchar.

Dated Guwahati, the 16th March 2019.

Sub:- **Casual leave and permission to leave headquarter.**

Ref:- Your letter No. CJ(1) Sil/2019/85/ Date 14.03.2019

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 25.03.2019 along with station leave permission from the morning of 21.03.2019 till the morning of 26.03.2019, has been granted/rejected. The Civil Judge and Asstt. Sessions Judge No. 2 Cachar, Silchar will remain in charge of the Court and office of the District & Sessions Judge, Cachar, Silchar during your absence and till the joining of the District and Sessions Judge, Cachar, Silchar.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

1292

Memo NO.HC.VII-81/2007/1291-A, dated 16.03.19

Copy to:

1. The Sheristadar, office of the District and Sessions Judge, Cachar, Silchar.
- ✓ 2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rdga